

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH**

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ORIGINAL APPLICATION NO.170/00075/2017

DATED THIS THE 09TH DAY OF OCTOBER, 2018

HON'BLE DR.K.B.SURESH, MEMBER (J)

HON'BLE SHRI C V SANKAR, MEMBER (A)

Sri. Lakshman,
S/o Marappa,
Aged about 33 years,
Working as Multi Tasking Force (MTS),
Indian Audit & Accounts Department,
O/o the Principal Accountant General in
Karnataka (A&E), Park House Road,
Bangalore – 560 001.

.....Applicant

(By Advocate M/s Subbarao & Co.)

Vs.

1. The Comptroller and Audit General of India,
Pocket-9, Deen Dayal Upadhyay Marg,
New Delhi – 110 124.

2. The Principal Accountant General (A&E)
In Karnataka,
Park House Road,
Bangalore – 560 001.

2. The Deputy Accountant General (A&E)
O/o the Principal Accountant General in
Karnataka (A&E),
Park House Road,
Bangalore – 560 001.

....Respondents

(By Shri M.V. Rao, Senior Panel Counsel)

ORDER (ORAL)

DR. K.B. SURESH, MEMBER (J):

Since RA No. 170/00031/2018 is allowed vide order dated 09.10.2018, the order in OA is recalled.

2. Heard. Since the matter is covered by the decision of the Government of Karnataka and other connected authorities that the Bridge Course is not recognized, the OA will not lie.
3. There is no merit in the OA. The OA is dismissed. No order as to costs.

(C V SANKAR)
MEMBER (A)

(DR.K.B.SURESH)
MEMBER (J)

/ksk/

Annexures referred to by the applicant in OA No.170/00075/2017

Annexure A-1: True copy of Employment Notification dated 16.09.2010

Annexure A-2: True copy of Office Order No. ES I/A 8/2011-12/210 dated 19.10.2011

Annexure A-3: True copy of Memorandum No. ES I/A 8/2013-14/133 dated 08.07.2013

Annexure A-4: True copy of judgment in OA No. 1056/2013 passed by Central Administrative Tribunal, Bangalore Bench dated 17.02.2014

Annexure A-5: True copy of 10th marks card dated 09.05.2014

Annexure A-6: True copy of judgment in WP No. 47621/2014 of the Hon'ble High Court dated 05.02.2015

Annexure A-7: True copy of Office Order No. ESI/A2/2015-16/63 dated 23.07.2015

Annexure A-8: True copy of Office Order No. ESI/A1/2016-17/270 dated 29.06.2016

Annexure A-9: True copy of order sheet dated 12.07.2016 in OA No. 170/000761/2016

Annexure A-10: True copy of Public Notice No. KSOU/AB/EST-01/236/2011-12 dated 19.01.2016

Annexures with MA No. 170/00115/2017:

Annexure A-11: True copy of letter No. ESI/A1/2016-17/853 dated 09.02.2017

Annexures with reply statement:

Annexure R-1: True copy of Office Order No. ESI/A2/2015-16/63 dated 23.07.2015

Annexure R-2: True copy of letter No. KSOU.Dean(Ac)/2015-16 dated 11.09.2015

Annexure R-3: True copy of letter No. KSOU.Dean(Ac)/2015-16 dated 01.02.2016

Annexure R-4: True copy of letter F. No. DEC/OU/Recog/2008 dated 08.04.2008

Annexure R-5: True copy of letter No. ESI/A2/2015-16/192 dated 01.03.2016

Annexure R-6: True copy of letter No. 630 – Staff (App-II)/88-2016 dated 06.05.2016

Annexure R-7: True copy of letter No. ESI/A1/2015-16/14 dated 05.04.2016

Annexures referred in additional reply statement:

Annexure R-8: True copy of letter No. KSOU.Dean(Ac)/2016-17 dated 08.03.2017

Annexure R-9: True copy of Rule 5 regarding Termination of Temporary Service
